

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF TELECOMMUNICATIONS  
LOK SABHA  
UNSTARRED QUESTION NO.4059  
TO BE ANSWERED ON 23<sup>rd</sup> DECEMBER, 2015**

**GMPCS**

**†4059. SHRI KESHAV PRASAD MAURYA:**

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of Indian companies which have been allotted licence for Global Mobile Personal Communication by Satellite (GMPCS);
- (b) the details of guidelines for issuing such licences;
- (c) the number of subscribers of GMPCS in the country, State-wise; and
- (d) the revenue earned by the Government by GMPCS during the last three years and the current year?

**ANSWER**

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) Madam, No licence has been allotted for Global Mobile Personal Communication by Satellite (GMPCS) by Department of Telecommunications (DoT). However, a licence has been granted for "Provision & Operation of Satellite based services using gateway installed in India" to M/s Bharat Sanchar Nigam Limited (BSNL) under 'sui- generis' category with all India service area on non exclusive basis.

(b) Global Mobile Personal Communication by Satellite (GMPCS) license is included in the Unified License (UL) since 19.08.2013. The guidelines for grant of Unified License are available on DoT website at the link <http://dot.gov.in/licensing/unified-license>. The process of grant of Global Mobile Personal Communication by Satellite (GMPCS) License includes, inter-alia, clearance of the proposal from security angle by the Inter-Ministerial Committee.

Some of the salient features of the guidelines for grant of Unified License with authorization of Global Mobile Personal Communication by Satellite (GMPCS) services are given below:

**Contd.....2/-**

- The applicant must be Indian company, registered under the Indian Companies Act' 1956.
- The licence for operation of Global Mobile Personal Communication by Satellite (GMPCS) Service in India shall be issued on non-exclusive basis.
- The Total composite foreign holding shall be governed by foreign direct investment (FDI) policy of Government of India as announced by Department of Industrial Policy and Promotion from time to time.
- The period of license shall be 20 years, with the provision for extending the same for another 10 years.
- There will be a one-time non-refundable processing Fee of amount Rs. 50,000/- for authorisation of each service area.
- There will be a one-time non-refundable Entry Fee of amount Rs. 1.0 crore for authorisation of each service area.
- Performance Bank Guarantee of Rs. 2.5 crore & Financial Bank Guarantee of Rs. 1.0 crore for authorisation of each service area shall be required.
- An annual license fee as a percentage of Annual Gross Revenue (AGR) shall be paid by the licensee. The license fee at present is 8% of the AGR, inclusive of Universal Service Obligations (USO) levy which is presently 5 % of AGR.
- The applicant company shall have a minimum paid up equity capital and networth of the amount Rs. 2.5 crore each on the date of application.
- All foreign personnel likely to be deployed by the LICENSEE for installation, operation and maintenance of the LICENSEE's network shall be security cleared by the Government of India prior to their deployment. The security clearance will be obtained from the Ministry of Home Affairs, Government of India.

(c) & (d) Nil

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